केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 1023/GT/2025 Date: **1st October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Indira Gandhi Super Thermal Power Project Stage-I (IGSTPS) (1500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.10.2026**:

a) *Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so, how the corresponding cost of land has been adjusted for tariff purpose.*

Additional Capital Expenditure (ACE):

b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

c) *Furnish details of decapitalization/ assumed deletions corresponding to Additional capital expenditure claimed with due linkages to Form 9A for works/ items proposed under 25(2) of the 2019 Tariff Regulations.*

Forms:

d) *As per the 'Flow of Capital Liabilities' statement submitted in Form S, the cumulative undischarged liabilities pertaining to GB as on 31.03.2019 amount to ₹194.14 lakh. However, as per the Order dated 20.9.2022 in Petition No. 157/GT/2022, the corresponding value is ₹187.31 lakh. The Petitioner shall reconcile and provide a detailed justification for this discrepancy.*

e) *Provide the following forms certified by the auditor (with UDIN number):*
   (i) Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts;
   (ii) Form S: Statement of Liability Flow Statement;

f) *In respect of cost of IT equipment & software and freehold land as considered at Form-12, the Petitioner shall furnish following additional details in respect of each year of the tariff period:*

Accrual Basis

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					

Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Undischarged Liability

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis

(Rs. In lakh)

	2019-20	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Interest on loan:

g) A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

2. The Respondents shall file their replies by **15.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents